

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
Original Application No.143/2017(WZ)**

Kushabapu Pawar & Anr.

..Applicant

V/s

M/s. Padmashree Dr. Vithalrao Vikhe Patil

Sahakari Sakhar Karkhana Ltd. & Others Respondents

**Affidavit on behalf of the Respondent No.2 i.e.
Maharashtra Pollution Control Board**

I, Chandrakant N. Shinde, Aged - Adult, occupation - Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Ahmednagar, having office at Savitribai Phule Vvyapari Sankul, 1st Floor, Hall Nos.2 & 3, Near T. V. Centre, Savedi, Ahmednagar-414 003, do hereby state on solemn affirmation as under:-

1. I say and submit that this Hon'ble Tribunal vide Order 18/9/2023 directed to file detailed reply affidavit since when the Consent to Establish and Operate were granted to the Project Proponent from time to time after Water (Prevention & Control of Pollution) Act, 1974 were made applicable on 1/6/1981 in the State.

2. I say and submit that the Respondent Board is filing this Affidavit in Reply in compliance of the said Hon'ble NGT Order dtd.18/9/2023.



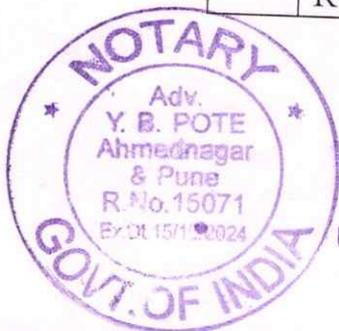
BEFORE ME

Y. B. POTE
ADVOCATE & NOTARY PUBLIC
AHMEDNAGAR & PUNE
M: 9422222225, 9503051111



3. I say and submit that as per Classification of Industries issued by the Central Pollution Control Board, Distillery units falls under 'Red' Category.
4. I say and submit that on the basis of available record in the office of Respondent Board, the details of the Consents granted to the Respondent No.1 Industry- M/s.Padmashree Dr. Vithalrao Vikhe Patil Sahakari Sakhar Karkhana Ltd, A/P Pravara Nagar, Tal: Rahata, Dist: Ahmednagar, is as under:-

Sr No.	Details of Consent	Capacity	Date of Consent	Validity Date
1.	Consent to Operate	Rectified Spirit 60 KLPD	15-05-2002	31-12-2002
2.	Consent to Operate	Rectified Spirit 60 KLPD	12-09-2006	31-12-2006
3.	Consent to Operate	Rectified Spirit 92 KLPD	06-05-2008	31-12-2008
4.	Consent to Operate	Rectified Spirit 92 KLPD (Restricted upto 30 KLPD due to inadequacy of compost yard)	29-07-2010	31-12-2010
5.	Consent to Operate	Rectified Spirit 92 KLPD	12-04-2016	31-08-2016
6.	Consent to Operate	Rectified Spirit 92 KLPD	01-02-2017	For the period of 01-09-2016 to 31-08-2017
7.	Consent to Operate	Rectified Spirit 92 KLPD	05-09-2018	For the period of 01-08-2017 to 31-08-2019
8.	Consent to Renewal	Rectified Spirit 92 KLPD	30-01-2020	31-08-2022



BEFORE ME

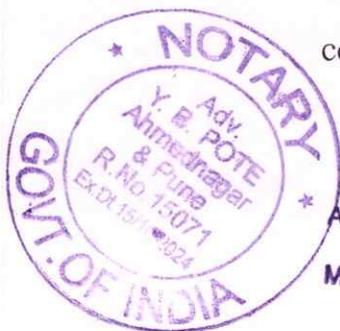
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ADVOCATE & NOTARY PUBLIC
AHMEDNAGAR & PUNE
M: 942222295, 950305111

9.	Consent to Establish	Rectified Spirit 148 KLPD	24-03-2022	Upto commissioning of the unit.
10.	Consent to Renewal	Rectified Spirit 60 KLPD	30-08-2022	31-08-2023
11.	Consent to Renewal	Rectified Spirit 60 KLPD	04-01-2024	31-08-2024
12.	Consent to Establish for Expansion	Rectified Spirit 32 KLPD	04-01-2024	Upto commissioning of the unit.

Copies of the Consents granted by the Respondent Board to M/s.Padmshri Dr.Vithalrao Vikhe Patil SSK Ltd. are enclosed herewith and collectively marked as **Annexure-I**.

5. I say and submit that as regard to para No.9 of the Hon'ble NGT Order dated 18/9/2023, it is clarified that the Respondent Board has granted Renewal of Consent on 30-01-2020, which was valid upto 31-08-2022.

6. I say and submit that the Respondent Board has communicated clarification vide letter dated 21/6/2021 to the Ministry of Environment, Forest & Climate Change, Govt. of India, wherein, it was informed that the Respondent No.1-Industry has set up 15 KLPD Distillery in 1970, which was expanded to 32 KLPD in 1975 and again the Respondent No.1-Industry had set up 60 KLPD Distillery unit and for which, the Respondent Board had issued Consent on 15/5/2002 prior to EIA Notification, 2006. Further it was also communicated that the Respondent Board had issued a combined/ amalgamated consent for the abovesaid two units



BEFORE ME

Y. B. POTE
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AHMEDNAGAR & PUNE
M: 9422222295, 9503051111

(32 KLPD+60 KLPD) quantifying to 92 KLPD. A copy of the Respondent Board's letter dated 21/6/2021 is enclosed herewith and marked as an Annexure-'II'.

COPY *

Solemnly affirmed on this ...17.....day of January..2024 at Ahmednagar.

For and on behalf of Respondent No.2-Maharashtra Pollution Control Board,

Chandrakant Shinde

(Chandrakant Shinde)
Sub-Regional Officer-Ahmednagar



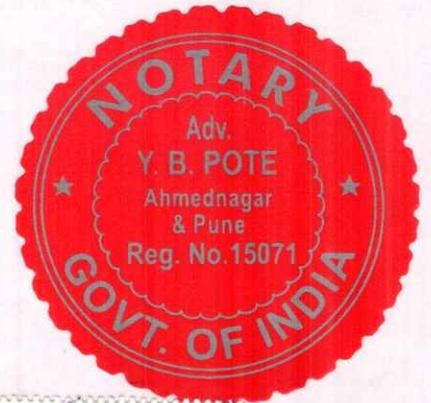
BEFORE ME
Solemnly affirmed before me
Chandrakant N Shinde A/O Sauritbar
who is identified before me phule vyapari Sankul,
by Self saved 1, A. Nagar
whom I personally know

BEFORE ME

Y. B. POTE
ADVOCATE & NOTARY PUBLIC
AHMEDNAGAR & PUNE
M: 942222... 9503051111

17 JAN 2024

S.No./Y.B.P.N.T. 146/2024



MAHARASHTRA POLLUTION CONTROL BOARD

402 0781
402 3518



KALPATARU POINT, 3rd & 4th floor,
Sion Malunga Scheme Road No. 8,
Opp. Sion Circle, Sion - East,
MUMBAI: 400 022.

RED / LSI

Consent No. BO/BONK/A 'NAGAR-42 /R/CC-173

Dated: 15/05/2002

Consent to Establish / Operate under Section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974; under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, and Authorisation / Renewal of Authorisation under Rule 5 of The Hazardous Wastes (Management & Handling) Rules, 1989 & Amendment Rules, 2000. [To be referred as Water Act, Air Act and HW(M&H) Rules respectively].

CONSENT is hereby granted to

M/s. Padmashri Dr. Vithalrao Vikhe Patil
Sahakari Sakhar Karkhana Ltd.,
[Distillery Division],
PO: Pravaranagar, Tq: Shrirampur,
Dist. Ahmednagar

located in the area declared under the provisions of the Water Act, Air Act and Authorisation under the provisions of HW(M&H) Rules subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period upto - 31-12-2002, without prejudice to prosecution filed in the Court of Law.

(1) The validity to the authorisation granted under HW(M&H) Rules, 1989 and Amendment Rules, 2000, however, will be valid for a period of 5 years from January 2000, after which the industry shall submit a fresh application for authorisation, if required.

2. The Consent is valid for the manufacture of -

Sr. No.	Product	Maximum Quantity
1.	Rectified Spirit	1,800 KL/Month.
2.	Fusel Oil	600 Litres/Month.
3.	Country Liquor	630 KL/Month.
4.	I M F L	90 KL/Month.

3. CONDITIONS UNDER WATER ACT :

(i) The daily quantity of trade effluent from the factory shall not exceed 72.0 M³.

(ii) The daily quantity of sewage effluent from the factory shall not exceed 25.0 M³.

(iii) Trade Effluent :

Treatment: The applicant shall provide comprehensive treatment system consists of Bio-gas plant or bio-well as primary treatment followed by well designed aerobic composting. The arrangement shall be leak-proof and no effluent or leakages/seapages shall find way into environment, thereby causing pollution of surface or ground water.

Conditions for Aerobic Composting are as below :

1) Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural / biological waste as required for effective composting system.

2) Composting material should meet the following specifications :

Moisture	..	30 to 35%
Carbon / Nitrogen Ratio	..	Below 17
Nitrogen	..	1.5 to 2%
Phosphorus	..	1.5 to 2%
Potassium	..	3 to 4%

3) The compost leachet (1 gram of compost mixed with 100 ml. of distilled water and filtered) / filtrate shall conform to the following limit :

pH	..	7.5 to 8.0
B.O.D.	Not to exceed ..	30 mg/l.

4) A pucca leak proof guard pond of sufficient holding capacity should be provided to cope up with the effluent discharge during short term process disturbances/monsoon. In case of prolonged disturbance in effluent treatment and disposal system the contributing units shall be shut down and shall not be restarted without rectifying the system.

5) The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided round the composting site to collect, leachates/runoff and same shall be recycled into the storage pond for application on compost depots. Arrangements for overturning of compost material in pits/windrops and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.

6) In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared if the composted manure before onset of monsoon. The composted manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.

: 3 :

7) Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment Statement to be submitted every year.

(iv) Sewage Effluent Treatment : The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards :

Suspended Solids	Not to exceed 100 mg/l.
BOD 3 days 27°C	Not to exceed 100 mg/l.

(v) Sewage Effluent Disposal : The treated sewage effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for irrigation only.

(vi) Non-hazardous Solid Waste :

<u>Type of waste</u>	<u>Quantity</u>	<u>Treatment</u>	<u>Disposal</u>
1) Yeast Sludge	200 MT/Y.	-	By Composing.
2) Digester Sludge	350 MT/Y.	-	Use as manure.

(vii) Other conditions :

1) The industry should monitor effluent quality regularly.

(viii) Molasses Conditions :

- 1) The molasses shall be properly collected and stored in steel tanks which shall be absolutely leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
- 2) The capacity of tanks for storage of molasses shall be such that at no time the molasses shall be required to be stored in kutcha pits. Adequate space storage capacity shall be available to take care of bumper production of sugar, non-lifting of molasses etc.
- 3) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
- 4) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorised officer of the Board, intimation of intention to destroy or dispose of the molasses shall be given to the Board atleast 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional Officer and Regional Officer of the Board under whose jurisdiction the factory is situated.

5) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near the tank.

6) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".

4. The applicant shall comply with the provisions of The Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and Rules thereunder :

"The industry falls in the 7th & 15th category of the Cess Act and the Rules made thereunder.

The daily water consumption for the following categories is as under :

i) Domestic		25.0 CMD
ii) Industrial Processing	}	CMD
iii) Industrial Cooling	}	830.0 CMD
iv) Agriculture/Gardening	}	CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the cess as specified under Section 3 of the said Act.

5. **CONDITIONS UNDER AIR ACT :**

(i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

Control Equipment :

- 1) Well designed dust collector of sufficient capacity should be provided to - a) Boiler; b) Any other sources of SPM.
- 2) Scrubber of sufficient capacity should be provided to scrub CO2 gas emissions.

Standards for Emissions of Air Pollutants :

- i) SPM Not to exceed 150 mg/Nm³.
- ii) SO₂ Not to exceed 270 kg/day.

(ii) The applicant shall observe the following fuel pattern :-

<u>Sr. No.</u>	<u>Type of fuel</u>	<u>Quantity</u>
1)	Furnace Oil	3,000 Litres/Day.
2)	Biogas	30,000 Nm ³ /Day.

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(iii) The applicant shall erect the chimney(s) of the following specifications :

<u>Sr.No.</u>	<u>Chimney attached to</u>	<u>Height in Mtrs.</u>
11	Boiler	30.0

(iv) The applicant shall provide ports in the chimney/(s) and facilitates such as ladder, platform, etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimney/(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/displayed to facilitate identification.

(v) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

(vi) Other conditions :

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality regularly.

6. CONDITIONS UNDER HW(M&H) RULES, 1989 & AMENDMENT RULES, 2000 :

(i) The applicant shall handle hazardous wastes as specified below :

Sr. No.	Item No. of Process generating HW as per Schedule-I	Waste substance contain as per classes of Schedule-II	Type of waste	Quantity	Disposal
The industry should not generate any hazardous waste.					

(ii) Treatment : --

(iii) The authorisation is hereby granted to operate a facility for collection, storage, transport and disposal of hazardous waste.

(iv) The industry should comply with the Hazardous Wastes (Management & Handling) Amendment Rules, 2000.

7. Whenever due to any accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.

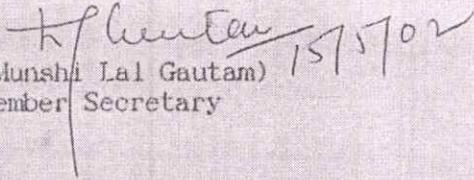
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8. The applicant shall comply with the conditions as stipulated under Annexure-I & II enclosed.

This is issued pursuant to the decision of the Consent Appraisal Committee of the Board in its meeting held on 3rd January, 2002.

For and on behalf of the
Maharashtra Pollution Control Board


(Dr. Munshi Lal Gautam) 15/1/02
Member Secretary

To:
The Applicant,
M/s. Padmashri Dr. V.V. Patil SSK Ltd.,
[Distillery Division]
Dist. Ahmednagar.

Copy to :

1. Regional Officer, MPCB, Nashik.
2. Sub-Regional Officer, MPCB, Ahmednagar.
3. Chief Accounts Officer, MPCB, Mumbai.

Received Consent fee of -

	<u>D.D.No.</u>	<u>Date</u>	<u>Drawn on</u>
Rs.40,000/-	657124	04-12-2000	State Bank of India
Rs.40,000/-	524198	28-11-2001	

4. Cess Branch, MPCB.

5. Master File.

MAHARASHTRA POLLUTION CONTROL BOARD

☎ : 4010437 / 4014701 / 4020781
4037124 / 4035273 / 4044489

Fax : 4023516 / 4024068

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<http://mpcb.mah.nic.in>



KALPATARU POINT, 3rd & 4th Floor
Sion Matunga Scheme Road No. 8,
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (East),
MUMBAI : 400 022

RED/LSI

Consent No. BO/WPAE/EIC NO NK-0643-06/ CCHWA --785 Date: 12/ 09/2006

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management & Handling) Rules, 1989 and Amendment Rules, 2000.

[To be referred as Water Act, Air Act and HW (M&H) Rules respectively]

Consent is hereby granted to

M/s. Padmashri Dr. V.V. Patil SSK Ltd.,
(Distillery Division)
A/P. Pravaranagar, Tal : Rahata,
Dist: Ahmednagar.

located in the area declared under the provisions of the Water Act, Air act and authorization under the provisions of HW(M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period upto 31/12/2006.

2. The consent is valid for the manufacture of-

Sr. no.	Product	Maximum Quantity
1.	Rectified Spirit	1800 KL/M
2.	Country Liquor	630 KL/M
3.	I.M.F.L.	90 KL/M
4.	Absolute Alcohol	600 KL/M
5.	Fusel Oil	600 KL/M



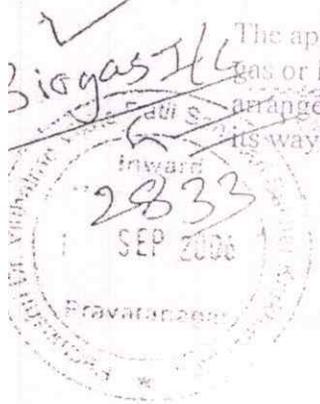
3. CONDITIONS UNDER WATER ACT:

- The daily quantity of trade effluent from the factory shall not exceed 720 M³.
- The daily quantity of sewage effluent from the factory shall not exceed 18 M³.

iii) Trade Effluent Treatment & Disposal:

The applicant shall provide comprehensive treatment system consisting of Bio-gas or Bio-well plant followed by well designed Aerobic Composting. The arrangement shall be leak proof and no effluent or leakages/seepages shall find its way into environment, thereby causing pollution of surface or ground water.

...2...



Conditions for Aerobic composting and treatment and disposal of spent wash are as below:-

- 1) Applicant shall ensure availability of adequate filler material such as press mud, bagasse, agricultural/biological waste as required for effective composting system. In the alternative, the applicant shall provide treatment system like Reverse Osmosis for reduction in volume of effluent.
- 2) Composting material should meet the following specifications:

Moisture	...	30 to 50 %
Carbon	...	Below 17
Nitrogen	...	1.5 to 2 %
Phosphorus	...	1.5 to 2 %
Potassium	...	3.0 to 4%

- 3) The compost leachet (1 gram of compost mixed with 100 ml. of water distilled water and filtered) / filtrate shall confirm to the following limit:

pH	Not to exceed	7.5 to 8.0
B.O.D.	Not to exceed	30 mg/l

- 4) A pucca leak proof guard pond of sufficient holding capacity should be provided to cope up with the effluent discharge during short term process disturbances/monsoon. In case of prolonged disturbance in effluent treatment and disposal system, the contributing units shall be shut down and shall not be restarted without rectifying the system.
- 5) The industry shall take permission from the Board to utilize the spent wash for ferti-irrigation after preparing a agronomic plan as per CPCB protocol, in consultation of agricultural university.
- 6) The industry shall not store Spent Wash in unlined pits / solar evaporation ponds and shall discard all the solar evaporation pits and solar evaporation lagoons immediately.
- 7) Industry shall provide lined storage tanks of 30 days holding capacity, so as to avoid ground water contamination.
- 8) The industry shall provide gas flow meter, on line pH meter, temperature meter to biogas digester immediately and should operate and maintain it properly.
- 9) The industry shall carry out ground water impact study in the surrounding area and prepare a comprehensive plan for restoration of ground water quality in affected area such as storing fresh water in the existing percolation tank, rain water harvesting and recharge.
- 10) The industry shall supply free drinking water to the people in the affected area till water quality is remediated. The Industry shall pay popular contribution for the water supply schemes of the affected villages and follow up with Maharashtra Jeevan Pradhikaran for expeditious completion of these schemes.
- 11) The industry shall lift the effluent from pumping station no. 2 and store in lined lagoons.
- 12) The industry shall store yeast sludge & dead bio-mass in lined lagoons & should stop storing the in unlined lagoons immediately.



13) As per the CREP guidelines industry should achieve Zero discharge.

14) The industry should make available sufficient filler material for compost purpose apart from its own source of press mud.

15) The composting site / pits shall be made leak proof by proper lining. A catch drain shall be provided round the composting site to collect, leachates / runoff and same shall be recycled into the storage pond for application on compost depots. Arrangements for over tuning of compost material in pits / windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.

16) In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared if the composted manure before onset of monsoon. The composted manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain / runoff.

17) The composting is required to be carried out in scientific manner. The composting yard should be made impervious, leachate collection system, fencing should be made to the area and test well provided for the compost area.

18) Characteristics of the soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment Statement to be submitted every year.

19) The industry should provide proper burning facilities having sufficient height for proper dispersion of emissions from the biogas.

20) The industry should revamp or replace the bio-digester as it is very old.

21) The present production of Rectified Spirit should be allowed commensurate with the capacity available for effluent treatment and storage.

v) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

1) Suspended solids	Not to exceed	100 mg/l
2) BOD 3 days 27° C	Not to exceed	30 mg/l

vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be disposed on land for gardening only.

vii) **Non - Hazardous Solid Wastes:**

Type of waste	Quantity	Treatment & Disposal
Yeast Sludge	200 T/Y	Composting & use as manure
Digester Sludge	350 T/Y	

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred Cess Act) and Rules thereunder:

The daily water consumption for the following categories is as under.

i) Domestic	---	20.0 CMD
ii) Industrial Processing	---	505.0 CMD
iii) Industrial Cooling	---	300.0 CMD
iv) Agriculture/gardening	---	CMD



...4...

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The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. CONDITIONS UNDER AIR ACT:

- i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Control Equipments:

Dust collector of sufficient capacity provided to boiler shall be operated and maintained properly.

Standards for Emissions of Air Pollutants:

i) SPM/TPM	Not to Exceed	150 mg/Nm ³
ii) SO ₂	Not to Exceed	135 Kg/Day

- ii) The applicant shall observe the following fuel pattern:

Sr. no.	Type of Fuel	Quantity
1]	Bio Gas	30,000 Nm ³ /day
2]	Furnace oil.	3,000 Ltrs/Day

- iii) The applicant shall erect the chimney(s) of the following specification:

Sr.no'	Chimney attached to	Height in mtrs.
1]	Boiler	32

- iv) The applicant shall provide ports in the chimney(S) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to / and for use of the Board's staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

- v) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as maintain ambient air quality standard in respect of noise to less than 75dB(A) during day time and 70dB(A) during night time. Day time is reckoned in between 6a.m. and 10p.m. and night time is reckoned between 10p.m. and 6 a.m.

- vi) Other Conditions:

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality regularly.
- 3)

6. CONDITIONS UNDER HW(M&H) RULES, & AMENDMENT RULES, 2000:

The industry shall not generate any Hazardous waste.



...5...

:5:

7. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to the Board, concerned Police Station, Office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
8. The applicant shall comply with the conditions as stipulated under Annexure - I & II enclosed.
9. This issues by reviewing the refusal order issued under No. BO/WPAE/TB/Refusal/B-1328 dated 28-7-2006, in view of the presentation about the proposed improvement in the pollution control system in a time bound manner on or before March 2007, in presence of Hon. Minister, Environment, Govt. of Maharashtra on 12-9-2006, as mentioned below,
 - a) Improvement in Bio gas plant.
 - b) Improvement Compost yard as per CPCB norm.
 - c) Redoing Impervious storage.
 - d) Scraping of all solar pits
 - e) Installing and commissioning Reverse osmosis plant.
10. The industry should pay arrears of consent fees of Rs.90,000/- within 15 days from the date of issue of this consent order at SRO MPCB Ahmednagar.
11. This consent is issued by reviving of of earlier refusal order of this Board vide no BO/WPAE/TB/Refusal/TB/b-1328 dated 28.07.2006 , and subject to post facto approval of the CAC of the Board.

For and on behalf of the
Maharashtra Pollution Control Board



D.B. Boralkar
(D.B. Boralkar)
Member Secretary

To,
M/s Pad. Dr. V.V. Patil SSK Ltd
(Distillery Divin),
A/P, Pravaranagar, Tal : Rahata, Dist : Ahmednagar.

Copy to:- 1) Regional Officer, MPCB, Nashik. 2) Sub-Regional Officer, MPCB Ahmednagar 3) Chief Accounts Officer, MPCB, Mumbai. Received Consent fee of -

	D.D.No.	Date	Drawn on
1] Rs. 60,000/-	345459	20/02/2006	SBI.
2] Rs. 40,000/-	661067	12/02/2006.	SBI
3] Rs. 50,000/-	679712	24.03.2005	SBI
4] Rs. 10,000/-	681659	13.05.2005	SBI

4) Cess Branch, MPCB. 5) Master File.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 2402 0781 / 2401 0437

Fax : 2402 4068

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Red/LSI



Kalpataru Point,
2nd, 3rd & 4th floor,
Opp. Cineplanet,
Near Sion Circle, Sion (E),
Mumbai - 400 022.

Consent No. BO/PCI-III/EIC-NK-1203-08/CC- 121

Date: 6/5/2008

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Waste (Management & Handling) Rules 1989 and Amendment Rules, 2003.

[To be referred as Water Act, Air Act and HW(M&H) Rules respectively].

CONSENT is hereby granted to
M/s. Padmashri Dr.V.V. Patil SSK Ltd.,
(Distillery Division),
A/P Pravaranagar, Tal.Rahata,
Dist- Ahmednagar.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate for expansion is granted for a period up to 31/12/2008

2. The Consent is valid for the manufacture of -

Sr.No.	Product	Maximum Quantity
1	Rectified spirit	2760 KL/M (captive use)
2	Country Liquor	630 KL/M
3	I.M.F.L.	90 KL/M
4	Absolute Alcohol	600 KL/M
5	Fusel Oil	600 KL/M

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed 720 M3.
(ii) The quantity of sewage effluent from the factory shall not exceed 18 M3.

(iii) **Trade Effluent:**

Treatment : The applicant shall provide comprehensive treatment consists of Bio-gas or Bio-well plant followed by well designed aerobic composting. The arrangement shall be leaked proof and no effluent or leakages/seepages shall find its way into environment thereby causing pollution of surface/ground/generated water.

Condition for Aerobic Composting and treatment and disposal of spent wash are as follows:-

- (1) Applicant shall ensure availability of adequate filler material such as press mud, baggases, agricultural, biological waste as required for effective composting system. In the alternative, the applicant shall provide treatment system like Reverse Osmosis for reduction in volume of effluent.

Handwritten notes and stamps: "Bio-gas Effluent", "24/5/08", and a circular official stamp of the Maharashtra Pollution Control Board.

- 2) Composted material should meet the following specifications:
- | | | |
|-------------------------|----|-----------|
| Moisture | .. | 30 to 35% |
| Carbon / Nitrogen Ratio | .. | Below 17 |
| Nitrogen | .. | 1.5 to 2% |
| Phosphorus | .. | 1.5 to 2% |
| otassim | .. | 3 to 4% |
- 3) The compost leached (1 gram of compost mixed with 100 ml. Of distilled water and filtered) / filtrate shall conform to the following limit:
- | | | |
|--------|----|------------------------|
| PH | .. | 7.5 to 8.0 |
| B.O.D. | .. | Not to exceed 30 mg/l. |
- 4) A pucca leak proof guard pond of sufficient holding capacity should be provided to cope up with the effluent discharge during short term process disturbances or in monsoon. In case of prolonged disturbance in effluent treatment and disposal system the contributing units shall be shut down and shall not be restarted without rectifying the system.
- 5) The industry shall take permission from the Board to utilize the spent wash for ferti-irrigation after preparing a agronomic plan as per CECB protocol.
- 6) The industry shall not store Spent Wash in unlined pits/solar evaporation ponds and shall discard all the solar evaporation pits and solar evaporation lagoons immediately.
- 7) The industry shall provide lined storage tanks of 30 days holding capacity, so as to avoid ground water contamination.
- 8) The industry shall provide gas flow meter, on line pH meter, temperature meter to biogas digester immediately and should operate and maintain it properly.
- 9) The industry shall carry out ground water impact study in the surrounding area and prepare a comprehensive plan for restoration of ground water quality in affected area such as storing fresh water in the existing percolatin tank, rain water harvesting and recharge.
- 10) The industry shall supply free drinking water to the people in the affected area till water quality is remediated. The industry shall pay popular contribution for the water supply schemes of the affected villages and follow up with Maharashtra Jeevan Pradhikaran for expeditious completion of these schemes.
- 11) The industry shall lift the effluent from pumping statin no.2 and store in lined lagoons.
- 12) The industry shall store yeast sludge and dead bio-mass in lined lagoons and should stop storing the in unlined lagoons immediately.
- 13) As per the CREP guidelines industry should achieve Zero discharge.
- 14) The industry should make available sufficient filter material for compost purpose apart from its own source of press mud.

- 15) The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided round the composting site to collect the storage pond for application on compost depots. Arrangements for over turning of compost material in pits/windrops and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.
- 16) In case of composting in open fields, the applications of spent wash shall stop by end of April, so that compost is ready and the site is cleared if the composted manure before onset of monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.
- 17) The composting is required to be carried out in scientific manner. The composting yard should be made impervious, leachate collection system, fencing should be made to the area and test well provided for the compost area.
- 18) Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment Statement to be submitted every year.
- 19) The industry should provide proper burning facilities having sufficient height for proper dispersion of emissions from the biogas.
- 20) The industry should revamp or replace the bio-digester as it is very old.
- 21) The present production of Rectified Spirit should be allowed commensurate with the capacity available for effluent treatment and storage.

(v) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

(1)	Suspended Solids	Not to exceed	100	mg/l.
(2)	BOD 3 days 27° C.	Not to exceed	30	mg/l.

(vi) **Sewage Effluent Disposal :** The treated domestic effluent shall be disposed on land for gardening only.

(vii) **Non-Hazardous Solid Wastes :**

<u>Type of waste</u>	<u>Quantity</u>	<u>Treatment</u>	<u>Disposal</u>
Yeast sludge	200 T/Yr.		Composting & use as manure
Digester sludge	350 T/Y		- do -

(viii) **Other conditions :** 1] The industry shall monitor effluent quality regularly.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and Amendment Rules 2003 thereunder:

The daily water consumption for the following categories is as under:

(i) Domestic	...	20	CMD
(ii) Industrial Processing	...	505	CMD
(iii) Industrial Cooling	..	300	CMD
(iv) Agriculture/Gardening	...	----	CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

: 4 :

5. **CONDITIONS UNDER AIR ACT :**

(i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

Control Equipment: Dust collector of sufficient capacity provided to boiler shall be operated and maintained properly.

Standards for Emissions of Air Pollutants:

(i)	SPM	Not to exceed	150	mg/Nm ³
(ii)	SO ₂	Not to exceed	135	kg/day

(ii) **The applicant shall observe the following fuel pattern :-**

<u>Sr.No.</u>	<u>Type of Fuel</u>	<u>Quantity</u>
1.	Bio Gas	30,000 Nm ³ /day
2.	Furnace Oil	3,00 Ltrs./day

(iii) **The applicant shall erect the chimney(s) of the following specifications :-**

<u>Sr.No.</u>	<u>Chimney attached to</u>	<u>Height in Mtrs.</u>
1	Boiler	32 mtrs.

(iv) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.

(v) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

(vi) **Other Conditions:**

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality regularly.

3) **CREP condition for Distillery:-**

Existing Molasses – Based Distilleries:

Non-complaint distilleries will furnish bank guarantee and action plan to concerned State Boards to ensure compliance with any or combination of the following measures.

- i) Compost making with press mud/agricultural residue/Municipal waste.
- ii) Concentration and drying/incineration.
- iii) Treatment of spent wash through bio-methanation followed by two stage secondary treatment and dilution of the treated effluent with process water for irrigation as per norms prescribed by CPCB/MoEF.
- iv) Treatment of spent wash through bio-methanation followed by secondary treatment (BOD<2500 mg/l) for controlled discharge into sea through a proper submerged marine outfall at a point permitted by SPCB/CPCB in consultation with National Institute of Oceanography (NIO), so that Dissolved Oxygen in the mixing zone does not deplete.

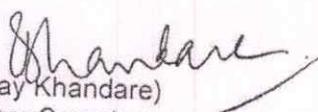
: 5 :

v) For taking decision on feasibility of one time controlled land application of treated effluent a study will be undertaken within three months.

Road map for utilization of spent wash by the distilleries to achieve zero discharge in inland surface water courses will be as - 100% utilization of spent wash
Till 100% utilization of spent wash is achieved, controlled and restricted discharge of treated effluent from lined lagoons during rainy season will be allowed by SPCB/CPCB in such a way that the perceptible colouring of river water bodies does not occur.

6. **CONDITIONS UNDER HW (M&H) RULES, 1989 & AMENDMENT RULES, 2003 :**
(i) The applicant shall handle hazardous wastes as specified below:
The industry shall not generate any Hazardous Waste.
7. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
8. The industry shall comply with the Hazardous Waste (Management & Handling) Amendment Rules, 2003.
9. The applicant shall comply with the conditions as stipulated under Annexure - i & ii enclosed.
10. This is issued with the approval of Consent Appraisal Committee of the Board in its meeting held on 16th February, 2008.

For and On Behalf of the
Maharashtra Pollution Control Board,


(Sanjay Khandare)
Member Secretary

To,
M/s. Padmashri Dr.V.V. Patil SSK Ltd.,
(Distillery Division),
A/P Pravaranagar, Tal.Rahata,
Dist- Ahmednagar.

Copy to:

- 1) Regional Officer, MPCB, Nashik
- 2) Sub-Regional Officer, MPCB, Ahmednagar.
- 3) Chief Accounts Officer, MPCB, Mumbai

Received Consent fee of -

	<u>D.D. No.</u>	<u>Date</u>	<u>Drawn on</u>
Rs. 50,000/-	788817	13.12.2007	State Bank of India

4] Branch, MPCB.

5] Master file.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 2402 0781 / 2401 0437

Fax : 2402 4068

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E-mail mpcb@vsnl.net



Kalpataru Point,
2nd, 3rd & 4th floor,
Opp. Cineplanet,
Near Sion Circle, Sion (E),
Mumbai - 400 022.

RED/LSI

Consent No. MPCB/PCI-III/EIC-NK-1879-09/CC- 172

Date: 29/07/2010

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorisation / Renewal of Authorisation under Rule 5 of the Hazardous Wastes (Management, Handling & Trans Boundary Movement) Rules 2008.
[To be referred as Water Act, Air Act and H W (M, H & T M) Rules respectively].

P.M./AMM(B.P)/वायोगव इ

CONSENT is hereby granted to

M/s. Dr. V. V. Patil SSK Ltd.,

(Distillery Division)

Pravaranagar, Tal-Rahata,

Dist. Ahmednagar,

located in the area declared under the provisions of the Water Act, Air act and Authorisation under the provisions of H W (M, H & T M) Rules subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to - 31.12.2010.

2. The consent is valid for the manufacture of -

Sr.No.	Product	Maximum Quantity
1.	Rectified Spirit	2760 KL./Month
2.	Country Liquor	630 KL./Month.
3.	Fusel Oil	600 KL./Month
4.	I.M.F.L.	90 KL./Month
5.	Absolute Alcohol	600 KL./Month

(Industry shall restrict the production capacity of Rectified Sprit to 30 KLPD due to inadequacy of copost yards)

(The distillery shall remain closed during rainy season i.e. from 10th June to 10th Sept. every year.)

3. Conditions Under Water Act :

(i) The daily quantity of trade effluent from the factory shall not exceed 720 M3.

(ii) The daily quantity of sewage effluent from the factory shall not exceed 13 M3.

(iii) Trade Effluent :

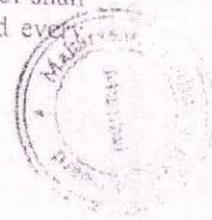
Treatment: The applicant will provide comprehensive treatment consists of bio-methanisation/reboiler is as primary followed by well designed aerobic composting. The arrangement shall be leaked proof and no effluent or leakages/seepages shall find its way into environment thereby causing pollution of surface/ground/generated water.



: 2 :

Conditions for Aerobic Composting :

- i) The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- ii) Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.
- iii) Composted material shall meet the following specifications -
- | | | |
|-------------|-----|-----------|
| Moisture | ... | 30 to 35% |
| C/N | ... | Below 17 |
| Nitrogen | ... | 1.5 to 2% |
| Phosphorous | ... | 1.5 to 2% |
| Pottasium | ... | 3 to 4% |
- iv) The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash alongwith mechanical aeration to ensure thorough composting. Hand/manual spraying of spent wash shall not be permitted.
- v) The compost leachete (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filterate shall conform to the following limit.
- | | | |
|-----------------------|---------------|------------|
| pH | Between | 7.5 to 8.0 |
| BOD 3 days 27 Deg. C. | Not to exceed | 30 mg/l. |
- vi) A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.
- vii) The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for over turning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.
- viii) In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.
- ix) Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.



: 3 :

x) The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.

xi) Top pullover impervious sheets shall be provided for entire compost yard, press mud and compost storage so as to cover the same during untimely rains and idle period.

xii) The operation of distillery should be restricted to 270 days in a year and that it will not operate during rainy season.

(v) **Sewage Treatment** : The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

(1)	Suspended Solids	Not to exceed 100	mg/l.
(2)	BOD 3 days 27 Deg. C.	Not to exceed 100	mg/l.

(xv) **Sewage Disposal** : The treated sewage effluent shall be used on land for gardening with factory premises only. In no case at any time effluent shall find its way to any water body directly or indirectly.

(vii) **Non-Hazardous Solid Wastes** :

<u>Type of Waste</u>	<u>Quantity</u>	<u>Treatment</u>	<u>Disposal</u>
Yeast Sludge	200 MT/Yr		Composting & Used as Manure
Digester Sludge			

(viii) **Other conditions** : The industry should monitor effluent quality regularly.

4. **CONDITIONS FOR MOLASSES STORAGE:-**

i) The molasses shall be properly collected and stored in steel tanks which shall be absolutely leak proof. At no stage of handling of molasses, there shall be leakage or spillage.

ii) The capacity of tanks for storage of molasses shall be such that at no time the molasses shall be required to be stored in kuteha pits. Adequate space storage capacity shall be available to take care of bumper production of sugar, non-lifting of molasses etc.

iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.

iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board, intimation of intention to destroy or dispose of the molasses shall be given to the Board atleast 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.



: 4 :

- v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near the tank.
- vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".
- vii) The industry should monitor effluent quality regularly.
5. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and Rules thereunder :
The daily water consumption for the following categories is as under:

(i) Domestic	...	20 CMD
(ii) Industrial Processing	...	505 CMD
(iii) Industrial Cooling/Boiler	...	300 CMD
(iv) Other	...	CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

6. **CONDITIONS UNDER AIR ACT :**

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

(a) **Control Equipment:** ESP/Bag filter/Ventury scrubber/Dust collector of sufficient capacity to the bagasse fired boiler.

(b) **Standards for Emissions of Air Pollutants:**

(i) SPM	Not to exceed	150 mg/Nm ³ .
(ii) SO ₂	Not to exceed	135 kg/day

- (ii) The applicant shall observe the following fuel pattern :-

<u>Sr.No.</u>	<u>Type of Fuel</u>	<u>Quantity</u>
1.	Bio Gas	30.000 Nm ³ /day.
2.	F.O.	300 Lit/day.

- (iii) The applicant shall erect the chimney(s) of the following specifications :-

<u>Sr.No.</u>	<u>Chimney attached to</u>	<u>Height in Mtrs.</u>
1.	Boiler	32 mtrs.

- (iv) The applicant shall provide ports in the chimney/(s) and facilitates such as ladder, platform etc. For monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.



: 5 :

- (v) The industry shall take adequate measures for control for noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- (vi) Other Conditions:
 [1] The industry should not cause any nuisance in surrounding area.
 [2] The industry should monitor stack emissions and ambient air quality regularly.

7. **CREP condition for Distillery:-**

Existing Molasses - Based Distilleries:
 Non-complaint distilleries will furnish bank guarantee and action plan to concerned State Boards to ensure compliance with any or combination of the following measures.

- i) Compost making with press mud/agricultural residue/Municipal waste.
 - ii) Concentration and drying/incineration.
 - iii) Treatment of spent wash through bio-methanation followed by two stage secondary treatment and dilution of the treated effluent with process water for irrigation as per norms prescribed by CPCB/MoEF.
 - iv) Treatment of spent wash through bio-methanation followed by secondary treatment (BOD < 2500 mg/l) for controlled discharge into sea through a proper submerged marine outfall at a point permitted by SPCB/CPCB in consultation with National Institute of Oceanography (NIO), so that Dissolved Oxygen in the mixing zone does not deplete.
 - v) For taking decision on feasibility of one time controlled land application of treated effluent a study will be undertaken within three months.
- Road map for utilization of spent wash by the distilleries to achieve zero discharge in inland surface water courses will be as - 100% utilization of spent wash.
 Till 100% utilization of spent wash is achieved, controlled and restricted discharge of treated effluent from lined lagoons during rainy season will be allowed by SPCB/CPCB in such a way that the perceptible colouring of river water bodies does not occur.

8. **CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDARY MOVEMENT) RULES, 2008.**

The applicant shall handle hazardous wastes as specified below:

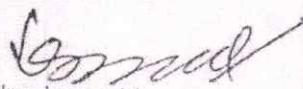
The industry shall not generate any hazardous waste

9. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.



10. The industry shall comply with the Hazardous Waste (Management, Handling & Trans Boundary Movement) Rules, 2008.
11. The applicant shall comply with the conditions as stipulated under Annexure - I & II enclosed.
12. The gross block capital investment of the distillery is Rs.49.91 crore.
13. This is issued with the approval of Consent Committee of the Board in its meeting held on 30/12/2009.

For and On Behalf of the
Maharashtra Pollution Control Board,


(Radheshyam Mopalwaar)
Member Secretary

To,
M/s.Dr.V.V.Patil SSK.Ltd.,
(Distillery Division)
Pravaranagar, Tal-Rahata,
Dist.Ahmednagar,

Copy to:

- 1) Regional Officer, MPCB, Nashik
- 2) Sub-Regional Officer, MPCB, Ahmednagar
- 3) Chief Accounts Officer, MPCB, Mumbai

Consent fee of Rs.50,000+25,000+50,000/- received vide D.D.No.801437,801539,147296 dated 30.12.2008,05/01/2009,10/12/2009 drawn on SBI

- 4) Cess Wing/Master file.



Tel: 24010437/24020781/24014701
 Fax: 24024068 /24023515
 Website: http://mpcb.gov.in
 E-mail: mpcb@vsnl.net



Kalpataru Point, 2nd - 4th Floor,
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai - 400 022

Red/LSI

Date: 12/04/2016

Consent No: Format - I.0/BO/CAC-CELL/EIC NO. PN-27017-15/R/CAC-0342

To,
 M/s. Pad. Dr. V. V. Patil SSK Ltd. (Distillery),
 Post. - Pravaranagar, Tal. Rahata,
 Dist. Ahmednagar.

Subject : Renewal of Consent to Operate for 92 KLPD Distillery Unit (Molasses Base) alongwith under RED category.

Ref : 1. Consent to Operate granted by Board vide No. MPCB/PC/LSI/EIC NK-1879-09/CC-172 dtd. 29.07.2010.
 2. Minutes of CAC meeting held on 09/03/2016.

Your application: CR1508000428.
 Dated: 21.08.2015.

For: Renewal of Consent to Operate for 92 KLPD Distillery Unit (Molasses Base) under RED category, under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2008 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, & III annexed to this order:

1. The consent is granted for a period up to 31.08.2016.
2. The total capital investment of the Distillery Unit is Rs. 66.90 Cr. & CI of the Sugar & Co-gen Unit is Rs. 314.90 Cr. (As per C.A. Certificate submitted by industry)
3. The Consent is valid for the manufacture of-

Sr. No.	Product / By-Product Name	Maximum Quantity	UoM
1	Rectified Spirit	2760	KL/M
2	Country Liquor	630	KL/M
3	IMFL	90	KL/M
4	Absolute Alcohol	600	KL/M
5	Trichloro Ethanol	30	Kg/M

(Distillery Capacity shall not exceed 92 KLPD)

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	720	As per Schedule -I	Bio-digester followed by Bio-Composting.
2.	Domestic effluent	25.0	As per Schedule -I	On land for irrigation

M/s. Dr. Pad. V. V. Patil SSK Ltd. SRO Ahmednagar/1/R/L/36512000

Page 1 of 8



Sr. no.	Description of stack / source	Number of Stack	Disposal
1	Boiler (10 TPH)	1	As per Schedule - II

6. Conditions under Hazardous Waste (M, H & T M) Rules, 2008 for treatment and disposal of hazardous waste:

Sr. No.	Type of Waste	Category	Quantity	UOM	Disposal
1	Distillation Residue	20.3	---	KG/D	Used in composting

7. Non-Hazardous Solid Wastes:

Sr. No.	Type of Waste	Quantity	UOM	Treatment	Disposal
1	Yeast Sludge	200	MT/A	---	Composting

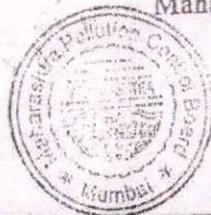
8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.

9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.

10. Industry shall operate online monitoring system which is installed as per the directions of CPCB/MPCB & shall connect and upload the data to CPCB/MPCB server.

11. Industry shall complete the remaining work of compost yard by 30th April 2016.

For and on behalf of the
Maharashtra Pollution Control Board



(Dr. P. Anbalagan, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount (Rs)	DD. No.	Date	Drawn On
1	Rs. 1,00,000/-	977138	05.08.2015	SBI Bank.

Copy to:

1. Regional Officer - MPCB Nashik, and Sub-Regional Officer - Ahmednagar, MPCB, They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updation purposes.

D) Terms & Conditions for compliance of Water Pollution Control

- A) You have provided treatment for spent wash consisting of Bio-digester followed by Bio-composting on 9.0 acres (4.5 acres is as per CREP & work of remaining 4.5 acres is in progress) land for achieving zero discharge.
- B) Conditions for Aerobic Composting:
- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
 - ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.
 - iii. Composted material shall meet the following specifications—

Moisture	...	30 to 35%
C/N	...	Below 17
Nitrogen	...	1.5 to 2%
Phosphorous	...	1.5 to 2%
Potassium	...	3 to 4%
 - iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.
 - v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filterate shall conform to the following limit.

pH	Between	7.5 to 8.0
BOD 3 days 27 Deg. C.	Not to exceed	30 mg/l.
 - vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.
 - vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.
 - viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.
 - ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.
 - x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.
 - xi. Top pullover impervious sheets shall be provided for entire compost yard, press mud and compost storage so as to cover the same during untimely rains and idles period.
 - xii. The operation of distillery should be restricted to 270 days in a year and that it will not operate during rainy season.



- 1) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 2) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.

II) Conditions under Water (Prevention & Control of Pollution) CESS Act, 1977 as amended
The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, boiler feed etc.,	316.0
2.	Domestic purpose	29.0
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	625.0
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	—

Handwritten signature



Schedule-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S %	SO ₂ Kg/Day
1.	Boiler (10 TPH)	30	FO	30 Litrs./D.		
				Bio-gas	30000 Nm ³ /D	---	---

2. The Applicant shall provide Specific Air Pollution control equipment's as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines. (Concern section shall mention specific control equipment's)
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³ .
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4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in-part is necessary).



Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs. 5.0 Lacs	15 days	O & M of pollution control systems & compliance of Consent Conditions.	31.08.2016.	31.12.2016.
2	C to R	Rs. 5.0 Lacs	15 days	Completion of work of compost yard as per CREP norms.	30.04.2016.	One Year.

MP
2016



General Conditions

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW (MH&TM) Rules 2008, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) The industry should comply with the Hazardous Waste (M, H & TM) Rules, 2008 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous Waste (M, H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 10) The applicant shall make an application for renewal of the consent before 60 days from the date of the expiry of the consent.
- 11) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- 12) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 13) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 14) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 15) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with



- insertion loss of 25 dB (A) shall also be provided. The measurement shall be taken at different points at 0.5 meters from acoustic enclosure/room and then average.
- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
 - 16) The industry should not cause any nuisance in surrounding area.
 - 17) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
 - 18) The applicant shall maintain good housekeeping.
 - 19) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
 - 20) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
 - 21) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
 - 22) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
 - 23) The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
 - 24) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
 - 25) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.
 - 26) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 - 27) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

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MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24024068 /24023515
 Website: <http://mpcb.gov.in>
 E-mail: mpcb@vsnl.net



Kalpataru Point, 2nd - 4th Floor,
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai - 400 022

Red/LSI

Date: 01/02/2017

Consent No: Format -I.0/BO/CAC-CELL/UAN No. 0000012633/R/CAC-1702000026

To,

M/s. Pad. Dr. V. V. Patil SSK Ltd. (Distillery),
 Post. - Pravaranagar, Tal. Rahata,
 Dist. Ahmednagar.

Subject : Renewal of Consent to Operate for 92 KLPD Distillery Unit (Molasses Base) alongwith under RED category.

Ref : 1. Consent to Operate granted by Board vide No. BO/CAC-CELL/EIC No. PN-27017-15/R/CAC-0342 dtd. 12.04.2016.
 2. Minutes of CAC meeting held on 08/12/2016.

Your application: UAN No. 0000012633.

Dated: 31.08.2016.

For: Renewal of Consent to Operate for 92 KLPD Distillery Unit (Molasses Base) under RED category, under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (M & T M) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent is granted from a period 01.09.2016 to 31.08.2017.
2. The total capital investment of the Distillery Unit is Rs. 67.47 Cr. & CI of the Sugar & Co-gen Unit is Rs. 314.90 Cr. (As per C.A. Certificate submitted by industry)
3. The Consent is valid for the manufacture of -

S.No.	Product	Quantity (KL/M)	UOM
1	Rectified Spirit	2760	KL/M
2	Country Liquor	630	KL/M
3	IMFL	90	KL/M
4	Absolute Alcohol	600	KL/M
5	Trichloro Ethanol	30	Kg/M

(Distillery Capacity shall not exceed 92 KLPD)

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

S.No.	Description	Quantity (MLD)	Standards	Disposal
1.	Trade effluent	720	As per Schedule -I	Bio-digester followed by Bio-Composting.
2.	Domestic effluent	25.0	As per Schedule -I	On land for irrigation

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

S.No.	Name of the Source	Number of States	Standards to be achieved
1	Boiler (10 TPH)	1	As per Schedule - II

6. Conditions under Hazardous & Other Wastes (M & T M) Rules, 2016 for treatment and disposal of hazardous waste:

S.No.	Name of Waste	Quantity	Unit	Disposal	
1	Distillation Residue	20.3	---	KG/D	Used in composting

7. Non-Hazardous Solid Wastes:

S.No.	Name of Waste	Quantity	Unit	Disposal	
1	Yeast Sludge	200	MT/A	---	Composting

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.

9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.

10. Industry shall operate online monitoring system which is installed as per the directions of CPCB/MPCB & shall connect and upload the data to CPCB/MPCB server.

11. This Consent is issued as per the office order issued by Environment Department, GoM vide no. vide no. सकिर्ण २०१७/प्र.क २६/आस्थापना Dated 23/01/2017.

For and on behalf of the
Maharashtra Pollution Control Board

(Signature)
11/2/17
(P. K. Mirashe)
Assistant Secretary (Tech.)

Received Consent fee of -

S.No.	Amount (Rs)	ID/Serial	Date	Drawn On
1	Rs. 1,00,000/-	0186405	01.09.2016	SBI Bank.

Copy to:

1. Regional Officer - MPCB Nashik, and Sub -Regional Officer - Ahmednagar, MPCB, They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updation purposes.

Schedule-I

D) Terms & Conditions for compliance of Water Pollution Control

A) You have provided treatment for spent wash consisting of Bio-digester followed by Bio-composting on 9.0 acres of land for achieving zero discharge.

B) Conditions for Aerobic Composting:

- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.
- iii. Composted material shall meet the following specifications—

Moisture	...	30 to 35%
C/N	...	Below 17
Nitrogen	...	1.5 to 2%
Phosphorous	...	1.5 to 2%
Potassium	...	3 to 4%
- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.
- v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filterate shall conform to the following limit.

pH	Between	7.5 to 8.0
BOD 3 days 27 Deg. C.	Not to exceed	30 mg/l.
- vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.
- vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.
- viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.
- ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.
- x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.
- xi. Top pullover impervious sheets shall be provided for entire compost yard, press mud and compost storage so as to cover the same during untimely rains and idles period.
- xii. The operation of distillery should be restricted to 270 days in a year and that it will not operate during rainy season.

- 1) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 2) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.

II) Conditions under Water (Prevention & Control of Pollution) CESS Act, 1977 as amended
The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sl. No.		Purpose for which consumed	Water consumption quantity (CMD)
1.		Industrial Cooling, boiler feed etc.,	316.0
2.		Domestic purpose	29.0
3.		Processing whereby water gets polluted & pollutants are easily biodegradable	625.0
4.		Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	—

Schedule-II

Terms & conditions for compliance of Air Pollution Control:

- As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Name of the equipment	Capacity	Height of chimney	Fuel	Quantity	SO ₂ Ratio
1.	Boiler (10 TPH)	-----	30	FO	30 Litrs./D.	---
				Bio-gas	30000 Nm ³ /D	---

- The Applicant shall provide Specific Air Pollution control equipment's as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines. (Concern section shall mention specific control equipment's)
- The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³ .
--------------------	---------------	--------------------------

- The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.
- The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Schedule-III

Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs. 5.0 Lacs	15 days	O & M of pollution control systems & compliance of Consent Conditions.	31.08.2017.	31.12.2017.

Schedule-IV

General Conditions

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW (M&TM) Rules 2016 which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 10) The applicant shall make an application for renewal of the consent before 60 days from the date of the expiry of the consent.
- 11) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- 12) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 13) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 14) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 15) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting

- the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 16) The industry should not cause any nuisance in surrounding area.
 - 17) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
 - 18) The applicant shall maintain good housekeeping.
 - 19) The applicant shall bring minimum 33% of the available open land under green coverage/plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
 - 20) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
 - 21) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
 - 22) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
 - 23) The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
 - 24) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
 - 25) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.
 - 26) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 - 27) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

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MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24024068 /24023515
 Website: <http://mpcb.gov.in>
 E-mail: mpcb@vsnl.net



Kalpataru Point, 2nd - 4th Floor,
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai - 400 022

Red/LSI

Date: 05/09/2018

Consent No: Format -1.0/BO/CAC-CELL/UAN No. 0000032599/R/CAC-1809000203

To,
 M/s Padmashri Dr. Vitthalrao Vikhe Patil Sahakari SakharKarkhana Ltd.
 26/1, 97/B, 198/A
 Pravaranagar, Loni,
 Rahata, Dist. Ahmednagar

Subject : Renewal of Consent to Operate for 92 KLPD Distillery Unit (Molasses Base) alongwith under RED category.

Ref : 1. Consent to Operate granted by Board vide No. MPCB/CAC-CELL/UAN No. 0000012633/CAC-17020000026 dtd. 01.02.2017.
 2. Minutes of CAC meeting held on 27.03.2018.

Your application:0000032599.
 Dated: 28.09.2017.

For: Renewal of Consent to Operate for 92 KLPD Distillery Unit (Molasses Base) under RED category, under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2008 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, & III annexed to this order:

1. The consent is granted for a period up to 01.08.2017 to 31.08.2019.
2. The total capital investment of the Distillery Unit is Rs. 66.96 Cr. & (As per C.A. Certificate submitted by industry)
3. The Consent is valid for the manufacture of -

Sr. No.	Product / By-Product Name	Maximum Quantity	UoM
1	Rectified Spirit	2760	KL/M
2	Country Liquor	630	KL/M
3	IMFL	90	KL/M
4	Absolute Alcohol	600	KL/M
5	Trichloro Ethanol	30	Kg/M

(Distillery Capacity shall not exceed 92 KLPD)

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	720	As per Schedule -I	Bio-digester followed by Bio-Composting.
2.	Domestic effluent	25.0	As per Schedule -I	On land for irrigation

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
	Steam taken from the Sugar unit		

6. Conditions under Hazardous Waste (M, H & T M) Rules, 2008 for treatment and disposal of hazardous waste:

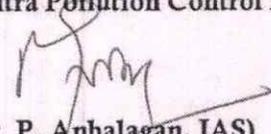
Sr. No.	Type of Waste	Category	Quantity	UOM	Disposal
1	Distillation Residue	20.3	---	KG/D	Used in composting

7. Non-Hazardous Solid Wastes:

Sr. No.	Type of Waste	Quantity	UOM	Treatment	Disposal
1	Yeast Sludge	200	MT/A	---	Composting

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. Industry shall operate online monitoring system which is installed as per the directions of CPCB/MPCB & shall connect and upload the data to CPCB/MPCB server.
11. Industry shall obtain NOC from CGWA for withdrawal of ground water within 6 months.

For and on behalf of the
Maharashtra Pollution Control Board


(Dr. P. Anbalagan, IAS)
Member Secretary

Received Consent fee of-

Sr. No.	Amount (Rs)	DD. No.	Date	Drawn On
1	Rs. 1,00,000/-	662691	29.08.2017	SBI Bank.
2	Rs. 75,000/-	442961	24.04.2018	SBI Bank.
3	Rs. 25,000/-	11328495387	03.05.2018	SBI Bank.

Copy to:

1. Regional Officer – MPCB Nashik, and Sub -Regional Officer – Ahmednagar, MPCB, They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updation purposes.

Schedule-I**D) Terms & Conditions for compliance of Water Pollution Control**

A) You have provided treatment for spent wash consisting of Bio-digester followed by Bio-composting on 9.0 acres (4.5 acres is as per CREP & work of remaining 4.5 acres is in progress) land for achieving zero discharge.

B) Conditions for Aerobic Composting:

- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.
- iii. Composted material shall meet the following specifications—

Moisture	...	30 to 35%
C/N	...	Below 17
Nitrogen	...	1.5 to 2%
Phosphorous	...	1.5 to 2%
Potassium	...	3 to 4%
- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.
- v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filterate shall conform to the following limit.

pH	Between	7.5 to 8.0
BOD 3 days 27 Deg. C.	Not to exceed	30 mg/l.
- vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.
- vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.
- viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.
- ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.
- x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.
- xi. Top pullover impervious sheets shall be provided for entire compost yard, press mud and compost storage so as to cover the same during untimely rains and idles period.
- xii. **The operation of distillery should be restricted to 270 days in a year and that it will not operate during rainy season.**

- 1) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
 - 2) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.
- II) Conditions under Water (Prevention & Control of Pollution) CESS Act, 1977 as amended
The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, boiler feed etc.,	316.0
2.	Domestic purpose	29.0
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	625.0
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	—

Schedule-II

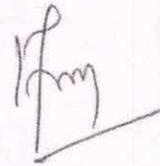
Terms & conditions for compliance of Air Pollution Control:

Steam taken from the Sugar unit

Schedule-III

Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs. 5.0 Lacs	15 days	O & M of pollution control systems & compliance of Consent Conditions.	31.08.2019.	31.12.2019.

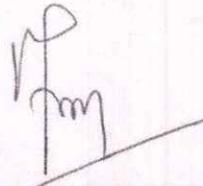


Schedule-IV**General Conditions**

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW (MH&TM) Rules 2008, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) The industry should comply with the Hazardous Waste (M, H & TM) Rules, 2008 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous Waste (M, H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 10) **The applicant shall make an application for renewal of the consent before 60 days from the date of the expiry of the consent.**
- 11) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- 12) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 13) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 14) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 15) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with

- insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 16) The industry should not cause any nuisance in surrounding area.
 - 17) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
 - 18) The applicant shall maintain good housekeeping.
 - 19) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
 - 20) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
 - 21) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted /without prior consent of the Board.
 - 22) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
 - 23) The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
 - 24) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
 - 25) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.
 - 26) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 - 27) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

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MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24060706/24010437
 Fax: 240623516
 Website: <http://mpcb.gov.in>
 Email: c-c-call@mpcb.gov.in



Kalpateru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/LS

No:- Form 1.0/UAN No.MPCB-
 CONSENT-0000076545/CR - 2001002024

Date: 30/01/2020

To,
 Pad. Dr. Vitthalrao Vikhe Patil Sahakari Sakhar Karkhana Ltd.
 26/1, 198/B, 198/A, Praveranagar Road
 Rahata, Ahmednagar.

Sub: **Renewal of Consent for 92 KLPD Distillery unit (Molasses Base) with Ethanol plant and manufacturing country liquor & IMFL under RED category.**

- Ref:
1. Renewal of Consent granted by the Board vide No. BO/CAC-CELL/UAN No. 0000032599/R/CAC-180000203 dtd 05.09.2018.
 2. Minutes of CAC Meeting dtd. 25.11.2019

Your application No.MPCB-CONSENT-0000076545 Dated 09.07.2019

For: Consent to Renewal for 92 KLPD Distillery unit (Molasses Base) with Ethanol plant and manufacturing country liquor & IMFL under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and authorization under Rule 21 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 and the consent is hereby granted subject to the following terms and conditions as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to renewal is granted for a period up to 31/08/2022
2. The capital investment of the project is Rs.117.7584 Crs. (As per C.A Certificate submitted by Industry CI of Existing sugar unit is 326.82 Cr.)
3. Consent is valid for the manufacture of:

S.No.	Product Name	Maximum Quantity	Unit
1	Rectified Spirit (RS)	2760.00	KL/M
2	Country Liquir	630.00	KL/M
3	IMFL	90.00	KL/M
4	Absolute Alcohol	7000.00	KL/M
5	Trihydro Ethanol	30.00	KL/M

(Distillery capacity shall not exceed 92 KLPD)

4. Conditions under Water (P&CP), 1974 Act for discharge of effluents:

Sr. No.	Description	Quantity (in GPD)	Standard	Condition
1.	Trade effluent	720	As per Schedule - I	Bio-digester followed by RO followed by MEE and Bio-composting.
2.	Domestic effluent	13	As per Schedule - I	On land for irrigation.

5. Conditions under Air (P&CP) Act, 1981 for air emissions:

Sr. No.	Stack No.	Description of stack	Quantity	Standard
1	NA	Steam is taken from co-gen boiler	1	As per Schedule -II

6. Non-Hazardous Wastes:

Sr. No.	Type of Waste	Quantity (in MT)	Category	Use	Condition
1	Yeast sludge	200	MT/A	Compost Making	As an organic manure to farmers
2	Enriched bio-compost	25000	MT/A	Mixing with spent wash	As an organic manure to farmers

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous wastes:

Sr. No.	Category No.	Quantity (in MT)	Use	Condition
1		0	-NA-	NA NA

- 8 The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
- 9 This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
- 10 This consent is issued pursuant to the decision of the 17th Consent Committee Meeting held on 25.11.2019.
- 11 Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server.
- 12 The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)

For and on behalf of the
Maharashtra Pollution Control Board.

(E. Anandran IAS),
Member Secretary

Received Consent fee of -

Sl. No.	Amount (Rs.)	Transaction ID No.	Date	Transaction Type
1	706550.00	5452491	18/07/2019	NEFT
2	100000.00	5457714	07/12/2019	RTGS

Copy to:

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - For record and website updation purpose.



SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:**1. Conditions for Trade effluent:**

- A) You have provided comprehensive treatment i.e Effluent treatment plant with the design capacity of 800 CMD for trade effluent 720 CMD including Bio-Digester followed by RO followed by MEE for volume reduction and Bio-composting on 11 acres land for achieving zero discharge. In no any spent wash shall discharge outside the factory premises/ on land / into stream directly or indirectly.
- B) Zero liquid discharge shall be ensured and no waste/treated water shall be discharged outside the premises. The non-process effluents, RO permeate, MEE condensate etc. shall be suitably treated and reused in the process.

2. Conditions for Sewage/ Domestic effluent:

- i. You have provided septic tank and soak pit (for sewage below 20 CMD).
- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH)
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. The sewage shall be treated ~~by using septic tank~~ and soak pit and overflow if any shall be used on-land for garden etc.

3. Conditions for Aerobic composting:

- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.
- iii. Composted material shall meet the following specifications—
- | | |
|-------------|-----------|
| Moisture | 30 to 35% |
| C/N | Below 17 |
| Nitrogen | 1.5 to 2% |
| Phosphorous | 1.5 to 2% |
| Potasslum | 3 to 4% |
- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.

- v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filtrate shall conform to the following limit.
- | | | |
|----------------------|---------------|---------|
| pH | Between | Between |
| BOD 3 days 27 Deg. C | Not to exceed | 30 mg/l |
- vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.
- vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.
- viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.
- ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.
- x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.
- xi. The operation of distillery shall be restricted to 270 days in a year and that it will not operate during rainy season.
4. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	316.00
2.	Domestic purpose	16.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	740.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	00

5. Industry shall install online monitoring system as per the guidelines of CPCB and data to be transmitted to Board's server.
6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

- As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Fuel	Capacity
1	Steam is taken from co-gen boiler	ESP	91.5	Bagasse	1478 MT/Day

- Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
--------------------	---------------	------------------------

- Storage of raw materials, coal etc, shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
- The industry shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission standards prescribed in Environment (Protection) Rules, 1986 and connect to CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
- The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent (C2E, C2O, C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	500000	15 days/ To be extended	Towards compliance of Consent conditions & O & M of pollution control system.	31.08.2022	31.12.2022

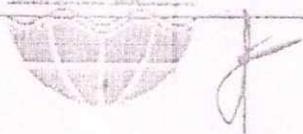
** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
 # Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Sr. No.	Consent (C2E, C2O, C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Sr. No.	Consent (C2E, C2O, C2R)	BG Imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment SR 371(E) dated 17.05.2002 and its amendments regarding noise limits for diesel sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.

11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should be for purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.

25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before the commencement to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R60)
 No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000116637/CE/2203001269

Date: 24/03/2022

To,
 Pad. Dr. Vitthalrao Vikhe Patil Sahakari Sakhar
 Karkhana Ltd.,
 196/1, Pravaranagar Kolhar
 Tal. - Rahata, Dist. - Ahmednagar.



Your Service is Our Duty

Sub: Consent to Establish for expansion for 148 KLPD molasses base distillery unit, under RED category.

Ref: 1. Earlier consent granted vide No.Format1.0/UAN
 No.MPCBCONSENT-0000076545/CR-2001002024 dated 30.01.2020.
 2. Minutes of 10th CAC meeting held on 25.02.2022.

Your application No.MPCB-CONSENT-0000116637 Dated 26.06.2021

For: Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to establish is granted for a period up to commissioning of the unit or up to 5 year whichever is earlier.
2. The capital investment of the project is Rs.121.54 Crs. (As per C.A Certificate submitted by industry Existing-Rs. 117.7584 Crs + Expansion/Increase in C.I. - Rs. 121.54 Crs, i.e. after expansion total C.I. will be 239.54 Crs.)
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Rectified Spirit	4440	KL/M
2	Electricity	8	MW
3	Ethanol	3000	KL/M
By Products			
4	Fusel oil (By-product)	66	KL/M

15. PP shall scrap 4 nos. of Kacha lagoons within 3 months time.
16. PP shall provide comprehensive pollution control treatment system of adequate capacity to achieve the consented norms.
17. PP shall make the provision of OCMS as per CPCB guidelines
18. PP shall submit Bank Guarantee of Rs. 25 lakh towards compliance of consent conditions.



Ashok Shingare

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Signed by: Ashok Shingare
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2022-03-24 16:35:41 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	243080.00	MPCB-DR-9030	17/12/2021	RTGS

Copy to:

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CAC-CC desk - for record & website updation.



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:****1. Conditions for Trade effluent:**

- A) As per your application, you have proposed to provide comprehensive treatment for volume reduction consisting of RO followed by Multiple Effect Evaporator followed by incineration boiler. The spent wash shall be evaporated in MEE & concentrated spent wash will be incinerated in boiler.
- B) Industry shall provide CPU for recycle/reuse of treated effluent.
- C) Zero Liquid discharge shall be ensured, and no wastewater/treated water shall be discharged outside the premises.
- D) Industry shall install Continuous Emission Monitoring System (OCEMS) before 1st Operate and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's Server directly from data logger without any intermediate server.

2. Conditions for Sewage/ Domestic effluent:

- i. You shall provide sewage treatment plant for the treatment of 13 CMD sewage generation due to expansion and provide including disinfection facility.
- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH)
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. Treated sewage shall be used on land for gardening/ irrigation by achieving above prescribed standards.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	172.00
2.	Domestic purpose	15.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	1100.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	00

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have proposed to provide the Air pollution control (APC) system and also to erect following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
Stack No- 1	Inceneration Boiler No- 1	ESP	85	Concentrated spent wash i.e slope, Bagasse & Coal	52000 Ltr/Hr	0.20	1147.00

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:
- | | | |
|--------------------|---------------|------------------------|
| Particulate matter | Not to exceed | 150 mg/Nm ³ |
|--------------------|---------------|------------------------|
6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
7. The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
8. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
9. Industry shall provide Online Continuous Emission Monitoring System (OCEMS) i.e. flow meter and night vision camera to ensure the Zero Liquid Discharge (ZLD) of spent wash and OCEMS for Boiler stack for PM parameter.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to E	2500000	15 days	Towards compliance of consent conditions.	up to 1st operate	up to 1st operate

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.

4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.

18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.

31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R60)

No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000141678/CR/2208001529

Date: 30/08/2022

To,
 Pad. Dr. Vitthalrao Vikhe Patil Sahakari Sakhar
 Karkhana Ltd.
 26/1, 197/B,198/A, Pravaranagar Loni,
 Tal. - Rahata, Dist. - Ahmednagar.



Your Service is Our Duty

Sub: Renewal of consent for 60 KLPD molasses base distillery unit, under RED category.

Ref: 1. Earlier consent granted vide no. Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000074545/CR-2001002024 dated 30.01.2020.
 2. Minutes of 6th CAC meeting held on 30.08.2022

Your application No.MPCB-CONSENT-0000141678 Dated 20.06.2022

For: Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to renewal is granted for a period up to 31/08/2023**
2. **The capital investment of the project is Rs.138.553 Crs. (As per C.A Certificate submitted by industry Existing-Rs. 138.553Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Distillery	1800	KL/M
2	Country Liquir	630	KL/M
3	IMFL	90	KL/M
4	Absolute Alcohol	7000	KL/M
5	Trichloro Ethanol	30	KL/M

14. This Consent is issued subject to an order passed or may be passed by Hon'able (NGT) in application no. 143/2017.
15. Industry shall shall dismantle 32 KLPD distillery unit as per the resolution dated 30.05.2022 submitted by the Industry,



Ashok Shingare

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Signed by: Ashok Shingare
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2022-08-30 17:07:15 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	277106.00	MPCB-DR-12724	23/06/2022	RTGS
2	50000.00	MPCB-DR-14128	30/08/2022	NEFT

Copy to:

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CAC-CC desk - for record & website updation.



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:****1. Conditions for Trade effluent:**

- A] As per your application, you have provided compressive treatment for spent wash by providing Bio-digester followed by RO followed by MEE followed by Bio-composting.
- B] Industry shall provide CPU for recycle/reuse of treated effluent.
- C] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server

2. Conditions for Sewage/ Domestic effluent:

- i. You shall provide sewage treatment plant for the treatment of 13 CMD sewage generation due to expansion and provide including disinfection facility.
- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH)
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. The sewage shall be treated by using septic tank and soak pit and overflow if any shall be used on-land for gardening/irrigation.
3. Conditions for Aerobic composting:
- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.
- iii. Composted material shall meet the following specifications—
- | | |
|-------------|-----------|
| Moisture | 30 to 35% |
| C/N | Below 17 |
| Nitrogen | 1.5 to 2% |
| Phosphorous | 1.5 to 2% |
| Potassium | 3 to 4% |
- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.

- v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filtrate shall conform to the following limit.
- | | | |
|----------------------|---------------|---------|
| pH | Between | Between |
| BOD 3 days 27 Deg. C | Not to exceed | 30 mg/l |
- vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.
- vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.
- viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.
- ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.
- x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	316.00
2.	Domestic purpose	16.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	740.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	00

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
Steam being taken from co-gen boiler	NA	NA	00	NA	00 --NA--	--	--

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
--------------------	---------------	------------------------

6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
7. The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
8. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
9. Industry shall provide Online Continuous Emission Monitoring System (OCEMS) i.e. flow meter and night vision camera to ensure the Zero Liquid Discharge (ZLD) of spent wash and OCEMS for Boiler stack for PM parameter.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	2500000	15 days/To be extended	Towards O & M of pollution control systems and compliance of consent conditions	31.08.2023	28.02.2024

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.

23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R60)

Date: 04/01/2024

No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000178219/CR/2401000553

To,
 M/s. Pad. Dr. Vitthalrao Vikhe Patil Sahakari Sakhar
 Karkhana Ltd.
 Gut no. 26/1, 197/B,198/A, Pravaranagar Loni,
 Tal. - Rahata, Dist. - Ahmednagar.



Sub: Renewal of consent for 60 KLPD molasses base distillery unit, under RED category.

- Ref:**
1. Earlier consent granted vide no. Format1.0/CAC/UAN No.MPCBCONSENT-0000141678/CR/2208001529 dated 30.08.2022.
 2. Minutes of CAC meeting held on 06.11.2024
 3. Environmental Clearance issued vide no. EC22A022MH148441, IA-J-11011/251/2021-IA-II(I), dtd. 28.11.2022

Your application No.MPCB-CONSENT-0000178219 Dated 04.08.2023

For: Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to renewal is granted for a period up to 31/08/2024**
2. **The capital investment of the project is Rs.135.54 Crs. (As per C.A Certificate submitted by industry Existing-Rs. 138.553Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Distillery	1800	KL/M
2	Country Liquir	630	KL/M
3	IMFL	90	KL/M
4	Absolute Alcohol	7000	KL/M
5	Trichloro Ethanol	30	KL/M

SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	Rs. 25 Lacs	15 days/To be extended	Towards Compliance of consent conditions and Operation & maintenance of pollution control system & to achieve consented prescribed standards	31.08.2024	28.02.2025

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

16. PP shall comply with Corporate Responsibility for Environmental Protection (CREP) guidelines by CPCB and discard all kaccha lagoons.
17. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
18. Industry shall extend all existing BGs towards O&M of pollution control systems and towards compliance of the Consent conditions.
19. Industry shall comply with the orders / judgements passed or being passed by Hon'ble Hon'ble NGT in matter of application vide No.143/2017.
20. Industry shall comply with Environmental Clearance issued vide no. EC22A022MH148441, IA-J-11011/251/2021-IA-II(I), dtd. 28.11.2022.
21. Industry shall submit Bank Guarantee of Rs. 25 Lacs towards compliance of consent conditions, operation & maintenance of pollution control systems and to achieve consented prescribed standards.



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Signed by: Dr.Avinash Dhakne
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2024-01-04 20:05:27 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	271086.80	MPCB-DR-20762	24/08/2023	RTGS

Copy to:

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CAC-CC desk - for record & website updation.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.

- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH)
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. The sewage shall be treated by using septic tank and soak pit and overflow if any shall be used on-land for gardening/irrigation.
3. Conditions for Aerobic composting:
- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.
- iii. Composted material shall meet the following specifications—
- | | |
|-------------|-----------|
| Moisture | 30 to 35% |
| C/N | Below 17 |
| Nitrogen | 1.5 to 2% |
| Phosphorous | 1.5 to 2% |
| Potassium | 3 to 4% |
- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.
- v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filtrate shall conform to the following limit.
- | | | |
|----------------------|---------------|---------|
| pH | Between | Between |
| BOD 3 days 27 Deg. C | Not to exceed | 30 mg/l |
- vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.

37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.



SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
Steam being taken from existing co-gen boiler	NA	NA	00	NA	00 --NA--	--	--

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
--------------------	---------------	------------------------

6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
7. The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
8. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
9. Industry shall provide Online Continuous Emission Monitoring System (OCEMS) i.e. flow meter and night vision camera to ensure the Zero Liquid Discharge (ZLD) of spent wash and OCEMS for Boiler stack for PM parameter.

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (In CMD)	Standards to	Disposal Path
1.	Trade effluent	720	As per Schedule-I	Bio-digester followed by RO followed by MEE followed by Bio-composting.
2.	Domestic effluent	13	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1		Steam being taken from existing co-gen boiler	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Yeast sludge	200	MT/A	Compost Making	As an organic manure to farmers
2	Enriched bio-compost	25000	MT/A	Mixing with spent wash	As an organic manure to farmers

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. This consent is issued pursuant to the decision of the Consent Appraisal Committee Meeting held on 06.11.2023.
11. This consent shall be consider cancelled if industry violates the various environmental laws, rules and regulations.
12. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
13. This is without prejudice to any other permission required under any of the laws, by-laws or regulation in force.
14. Industry shall stop production activity voluntarily in case of failure of operation and maintenance of the ETP / pollution control systems as preventive measures.
15. Industry shall shall dismantle 32 KLPD distillery unit as per the resolution dated 30.05.2022 submitted by the Industry.

SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:**1. Conditions for Trade effluent:**

- A] As per your application, you have provided compressive treatment for spent wash by providing Bio-digester followed by RO followed by MEE followed by Bio-composting.
- B] Industry shall provide CPU for recycle/reuse of treated effluent.
- C] Zero Liquid discharge shall be ensured, and no wastewater/treated water shall be discharged outside the premises.
- D] i. The applicant shall operate ETP to treat the effluent so as to achieve the following standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No.	Parameter	Standards prescribed by the Board
		Limiting concentration in mg/l except pH
1.	pH.	6.5-8.5.
2.	Colour and Odour.	Absent.
3.	Oil and Grease.	10.
4.	BOD 27°C 3 days.	100 (disposal for on-land irrigation).
5.	Sulphate.	1000.
6.	SS.	100.
7.	COD.	250.
8.	Chloride.	600.
9.	Total dissolved solids.	2100.

- ii. In no any case industrial effluent shall find its way outside the factory premises directly/indirectly except for disposal on-land for gardening/irrigation as per bilateral agreement with farmers.
- iii. Industry shall take an approval to adopt any alternative technology equivalent to concentration and incineration such as spray dryer with boiler, rotary dryer with aux fuel & boiler gasification, etc. for achieving ZLD.

E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server

2. Conditions for Sewage/ Domestic effluent:

- i. You shall provide sewage treatment plant for the treatment of 13 CMD sewage generation due to expansion and provide including disinfection facility.

25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.

- vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.
- viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.
- ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.
- x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	316.00
2.	Domestic purpose	16.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	740.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	00

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R60)

Date: 04/01/2024

No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000187424/CE/2401000552

To,
 M/s. Pad. Dr. Vitthalrao Vikhe Patil Sahakari Sakhar
 Karkhana Ltd.
 gut no. 196/1,Pravaranagar Kolhar
 Tal. Rahata, Dist. Ahmednagar, Maharashtra.



Sub: Consent to Establish for expansion for 32 KLPD molasses base distillery unit, under RED category.

- Ref:**
1. Consent to operate vide no.Format1.0/CAC/UAN No. MPCB-
 CONSENT-0000141678/CR/2208001529, dtd. 30.08.2022 for 60 KLPD
 molasses-based Distillery
 2. Consent to establish vide no.Format1.0/CAC/UAN No. MPCB-
 CONSENT-0000116637/CE/2203001269, dtd. 24.03.2022 for 148 KLPD
 molasses-based Distillery.
 3. Environmental Clearance (EC) granted vide no. EC22A022MH148441,IA-
 J-11011/251/2021-IA-II(I), dtd. 28.11.2022.

Your application No.MPCB-CONSENT-0000187424 Dated 10.11.2023

For: Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to establish is granted for a period up to commissioning of the unit or up to 5 year whichever is earlier.**
2. **The capital investment of the project is Rs.16.2 Crs. (As per C.A Certificate submitted by industry Existing-Rs. 138.553Crs(60KLPD)+ Expansion/Increase in C.I. Rs.121.54Crs (148KLPD) + Rs.16.76Cr.(32KLPD))**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Rectified Spirit OR	960	KL/M
2	Ethanol	648	KL/M
3	Fusel oil	14	KL/M
4	Carbon Dioxide Bottling Plant	4800	MT/M

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	52	As per Schedule-I	MEE, Incineration Boiler, CPU
2.	Domestic effluent	0	As per Schedule-I	Not Applicable

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1		Steam will be taken from existing co-gen boiler	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Yeast sludge	92	MT/A	Composting	Use as Manure
2	Granulated potash rich fertilizer	110000	MT/A	As required to convert it into manure	Use as Manure
3	CPU sludge	300	MT/A	Composting	Use as Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	100	Ltr/A	Sale to MPCB authorized re-processor / recycler / CHWTSDF	Sale to MPCB authorized re-processor / recycler / CHWTSDF

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant should not take any effective steps for implementation of the project before obtaining Environmental Clearance as per EIA Notification 2006 and amendments thereto. As per Para 2 of EIA notification dated- 14.09.2006, the effective steps include starting of any construction work or preparation of land by the project management. However as clarified by the MoEF vide office memorandum no. J-1103/41/2006-IA.II(I); Dated- 19/08/2010, fencing of the site to protect it from getting encroached and construction of temporary shed(s) for the guard(s) & acquisition of land not be treated as an effective step.
11. This consent is issued pursuant to the decision of the Consent Appraisal Committee Meeting held on 05.12.2023.
12. PP shall comply with Corporate Responsibility for Environmental Protection (CREP) guidelines by CPCB and discard all kaccha lagoons.

13. This is without prejudice to any other permission required under any of the laws, by-laws or regulation in force.
14. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
15. The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/Activity. (Establish)
16. This consent shall be consider cancelled if industry violates the various environmental laws, rules and regulations.
17. Industry shall comply with the EIA notification, dtd. 14.09.2006 and Amendments thereto and consent shall treat as cancelled if industry violates the same.
18. Industry shall stop production activity voluntarily in case of failure of operation and maintenance of the ETP / pollution control systems as preventive measures.
19. The effluent treatment system plant is being based on Zero Liquid discharge system and treated effluent/water will not be discharged outside the factory premises.
20. Industry shall comply with Interim Directions issued by Board vide dated 26.09.2023 & Environmental Clearance vide dated 28.11.2022.
21. The applicant shall comply with the conditions of the Environmental Clearance granted vide letter No. SEAC-2013/CR-259/TC-2 dtd. 14/12/2015.
22. Industry shall extend all existing BGs towards O&M of pollution control systems and towards compliance of the Consent conditions.
23. Industry shall submit Bank Guarantee of Rs. 25 Lacs towards compliance of consent conditions, provision of pollution control systems and to achieve consented prescribed standards.



Avinash

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Signed by: Dr. Avinash Dhakne
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2024-01-04 20:03:20 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	50000.00	MPCB-DR-22604	17/11/2023	NEFT

Copy to:

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:****1. Conditions for Trade effluent:**

- A] The effluent treatment system plant is being based on Zero Liquid discharge system and treated effluent/water will not be discharged outside the factory premises.
- B] Industry shall provide CPU for recycle/reuse of treated effluent.
- C] Zero Liquid discharge shall be ensured, and no wastewater/treated water shall be discharged outside the premises.
- D] i. The applicant shall operate ETP to treat the effluent so as to achieve the following standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No.	Parameter	Standards prescribed by the Board
Limiting concentration in mg/l except pH		
1.	pH.	6.5-8.5.
2.	Colour and Odour.	Absent.
3.	Oil and Grease.	10.
4.	BOD 27°C 3 days.	100 (disposal for on-land irrigation).
5.	Sulphate.	1000.
6.	SS.	100.
7.	COD.	250.
8.	Chloride.	600.
9.	Total dissolved solids.	2100.

- ii. In no any case industrial effluent shall find its way outside the factory premises directly/indirectly except for disposal on-land for gardening/irrigation as per bilateral agreement with farmers.
- iii. Industry shall take an approval to adopt any alternative technology equivalent to concentration and incineration such as spray dryer with boiler, rotary dryer with aux fuel & boiler gasification, etc. for achieving ZLD.
- E] Industry shall install Continuous Emission Monitoring System (OCEMS) before 1st Operate and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's Server directly from data logger without any intermediate server.

2. Conditions for Sewage/ Domestic effluent:

- i. You shall provide sewage treatment plant for the treatment of 0 CMD sewage generation due to expansion and provide including disinfection facility.

- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH)
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. Treated sewage shall be used on land for gardening/ irrigation by achieving above prescribed standards.

3. Conditions for Aerobic composting:

- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.

- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.

- iii. Composted material shall meet the following specifications—

Moisture	30 to 35%
C/N	Below 17
Nitrogen	1.5 to 2%
Phosphorous	1.5 to 2%
Potassium	3 to 4%

- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.

- v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filtrate shall conform to the following limit.

pH	Between	Between
BOD 3 days 27 Deg. C	Not to exceed	30 mg/l

- vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.

- vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.
- viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.
- ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.
- x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	30.00
2.	Domestic purpose	0.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	25.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	00

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have proposed to provide the Air pollution control (APC) system and also to erect following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
Steam will be taken from cogen boiler	NA	NA	0	NA	0 --NA--	--	--

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:
- | | | |
|--------------------|---------------|------------------------|
| Particulate matter | Not to exceed | 150 mg/Nm ³ |
|--------------------|---------------|------------------------|
6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
7. The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
8. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
9. Industry shall provide Online Continuous Emission Monitoring System (OCEMS) i.e. flow meter and night vision camera to ensure the Zero Liquid Discharge (ZLD) of spent wash and OCEMS for Boiler stack for PM parameter.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	Rs. 25 Lacs	15 days	Towards Compliance of consent conditions and provision of pollution control system to achieve consented prescribed standards	COU	31.12.2028

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.

25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.

37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.



अशोक शिंगारे, भाप्रसे
सदस्य सचिव
Ashok Shingare, IAS
MEMBER SECRETARY



महाराष्ट्र प्रदूषण नियंत्रण मंडळ
MAHARASHTRA POLLUTION CONTROL BOARD

Ref No Bo/MPCB/MS-24

Date: 21st June 2021

To:
Shri Ashok Kr. Pateshwary
Director, Impact Assessment Division,
Ministry of Environment, Forest and Climate Change,
Government of India, New Delhi.

Sub: Clarification regarding Proposed Distillery Expansion from 60KLPD to 240KLPD
at Gat No. 196/1, Pravara Nagar, Lino, Rahala, Ahmednagar, Maharashtra by
M/s. Pad, Dr. Vitthalrao Vikhe Patil Sahakari Sakhar Karkhana Ltd. ToR

Ref F. No. IA-J-11011/251/2021-IA-II(I) dated 17th June 2021

Sir,

This office is in receipt of above referred letter requesting Board's clarification on
issuance of Consent to Operate for carrying out expansion from 60KLPD to 92KLPD
distillery unit in 2008.

In this regard, it is to inform you that, the Proponent has set up unit of 15 KLPD in 1970
which was expanded to 32 KLPD in 1975 prior to EIA Notification 2006. Again, PP had
set up 60 KLPD unit and for which Board had issued consent on 15/5/2002. In 2008,
Board had issued a combined/amalgamated consent for above said two units (32
KLPD + 60 KLPD) quantifying to 92 KLPD.

The above factual position is brought to your kind notice please

Thanking you,

Yours Sincerely,

Ashok Shingare

(Ashok Shingare, IAS)
Member Secretary

Copy submitted in favor of information to:
The Hon'ble Chairman, MPC Board Mumbai.